

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1546
ANSWERED ON:09.08.2011
SECURITY CLEARANCE TO CHINESE FIRMS
Singh Alias Pappu Singh Shri Uday

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether several Chinese Firms have entered into a MoU with Indian firms without any security clearance;
- (b) if so, the facts and details thereof;
- (c) whether the Government has initiated any action in this regard;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a) to (e): Grant of Industrial Licence, Foreign Investment Promotion Board (FIPB) approval, award of contracts, etc to foreign entities, including those of Chinese origin, in critical Sectors / sensitive areas are undertaken by concerned Government Ministries / agencies after security vetting by Ministry of Home Affairs (MHA) based on inputs of Central Intelligence and Investigation Agencies. Signing of MoU by various firms/entities does not preclude or substitute or replace these security vetting requirements.